IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 197/2016

IN THE MATTER OF:

M/s Actuate Business Consulting Pvt. Ltd.

APPLICANT / PETITIONER

Vs

M/s Ambika Trading and Constructions Company Pvt. Ltd. RESPONDENT

SECTION:

Under Section 439(1)(b), 433(e) & 434

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Abhigya, Advocate

Mr. Kumar Sumit, Advocate

For the RESPONDENT

:- Ms. Swaralipi Deb Roy, Advocate

ORDER

Learned Counsel for the petitioner is present. Perusal of the records shows that the petitioner has not complied with the provision of section 9 of Insolvency Bankruptcy Code, 2016 as required to be done vide notification dated 07.12.2016, 13.02.2017 & 29.06.2017 despite time being granted. In the circumstances due to non-compliance this Tribunal is constrained to reject the petition in terms of sub-section 5 of section 9. In the circumstances, the petition is rejected.

(DEEPA KRISHAN) MEMBER (TECHNICAL)

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(R. VARADHARAJAN) MEMBER (JUDICIAL)